

(c) if so, by what time; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUFRAY): (a) to (d). The provision of medicare facilities including laser treatment facility is the responsibility of the State Government.

Rajghat Dam Project Workers

2447. SHRI RAJENDRA AGNIHOTRI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the workers engaged in Rajghat Dam Project under Betwa River Board are proposed to be engaged in other projects after the completion of the said project; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). Cases relating to employment of workers engaged on construction projects are dealt with according to the provisions of the Industrial Disputes Act.

Execution of Hariharjar Irrigation Project In Orissa

2448. SHRI BALGOPAL MISHRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government have taken up the execution of Hariharjar Irrigation Project in Bolangir district of Orissa;

(b) if so, when the work was started;

(c) the amount allocated for that project so far; and

(d) the time by which the Project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). State Government started work on this project in 1981-82.

(c) An expenditure of Rs. 23.20 crores has been incurred by the State Government till March, 1989 and anticipated expenditure during 1989-90 is Rs. 2.60 crores.

(d) Project is scheduled for completion in VIII Plan.

Adverse Effect of Analgin

2449. SHRI SHANKERSINH VAGHELA:
SHRI L.K. ADVANI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Adverse Drug Reaction Monitoring Cell of SDM Hospital, Jaipur and the Christian Medical College, Vellore in a study have found that in many cases Analgin has adverse reactions including fatal ones in some cases;

(b) whether the drug is banned in several countries including USA, Japan, Nepal, Pakistan, etc.;

(c) whether the Voluntary Health Association of India has urged upon Government to ban the use of Analgin in India;

(d) if so, the reaction of Union Government thereon; and

(e) the name of other such medicines which have been found to have similar adverse reactions but are still not banned?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUFRAY): (a) As per the information received from the Christian Medical College, Vellore, it conducts a programme on adverse drug monitoring involving about 700 doctors all over the country. The information received is collected routinely and is included in the form of a news letter which is circulated to doctors every month. This is not a study but only a sharing of available information through the network of doctors on adverse drug reactions. No specific study on Analgin has been conducted on which meaningful conclusion could be based.

(b) As per United National Compilation List, 1987, while countries like Sweden, USA, Denmark, Jordan, Singapore, Saudi Arabia, Norway, Bangladesh and Greece have withdrawn Analgin from the market, the drug continues to be marketed in many countries including the developed ones.

(c) Yes, Sir.

(d) Report of Boston International Study on Analgin was discussed by the experts of Drugs Technical Advisory Board and it did not recommend banning of drug.

(e) Out of 44 drugs reported by W.H.O. to be withdrawn in some countries, 26 drugs were not approved for marketing in India, 11 drugs have been withdrawn from the Indian market and in respect of remaining 7 drugs, namely, Nitrofurans, Phenformin, Hydroxyquinoline group of drugs, Lynestrenol, Piperazine, Phenylbutazone/Oxyphenbutaxone and Analgin, which were reported to be withdrawn in some countries, are allowed for continued marketing in the country in consultation with the experts subject to a cautionary statement and contra-indications being given on the label/package insert in some cases.

Regularisation of Casual Workers

2450. SHRI R.N. RAKESH: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that large number of employees in the capital are working in Government offices and Public Undertakings on daily wages;

(b) if so, the number of such workers;

(c) whether there is any proposal to regularise the services of such employees; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The information is not being maintained by Ministry of Labour.

(c) and (d). The policy regarding daily paid workers/casual labourers in Central Government offices is governed by the guidelines issued by the Department of Personnel from time to time. As regards casual labour in departmental undertakings, the Ministry of Labour, had, in 1971, issued a set of model standing orders expected to be adopted by various departmental undertakings. These model standing orders *inter-alia* provide for regularisation of casual labour.

National Policy on Flood Control

2451. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is a National Policy on Flood Control;

(b) if so, the details thereof; and

(c) if not, comprehensive methods